

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 106
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank Applicant/petitioner
Vs.
M/s. Rathi Super Steels Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Arun Agarwal, Adv.
For the respondent Mr. Tanmaya Mehta, Mr. A. T Patra, Mr. Adarsh
Priyadarshi, Adv.

ORDER

On the request made by the counsel for the petitioner, hearing is deferred to 19.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)